

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 105/MP/2023

- Subject : Petition for seeking directions to CAPL to pay the balance amount in terms of Section 79 of the Electricity Act, 2003 read with Article 3.3.2 of the PPA dated 23.3.2007 between CAPL and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu, along with interest till actual date of payment and for further directions to CAPL to pay interest on delayed payment with respect to Rs. 300 crores from date of termination of PPA till date of realization of Performance Bank Guarantee.
- Petitioner : Andhra Pradesh Power Coordination Committee & ors.
- Respondents : Coastal Andhra Power Limited & anr.
- Date of Hearing : **6.12.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Parties Present : Ms. Swapna Seshadri, Advocate, Karnataka Discoms
Shri Anand Ganeshan, Advocate, Karnataka Discoms
Ms. Ritu Apurva, Advocate, Karnataka Discoms
Shri Sarthak Sareen, Advocate, Karnataka Discoms
Shri Karthikeyan Murugan, Advocate, Karnataka Discoms
Shri Sidhant Kumar, Advocate, AP Discoms
Shri Shivankar Rao, Advocate, AP Discoms
Shri Venkatesh, Advocate, CAPL
Shri Ashutosh Shrivastava, Advocate, CAPL
Shri Shivam Kumar, Advocate, CAPL
Shri Abhimanu Das, CAPL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that it may be granted time to file its rejoinder to the reply filed by the Respondent CAPL recently. This request was not opposed by the learned counsel for the Respondent.

2. The learned counsels for the parties, however, pointed out that since the present Petition is connected with Petition No. 218/MP/2022, both the Petitions may be taken up together for hearing.



3. Accordingly, the Commission, adjourned the hearing of the Petition. The Petitioner is permitted to file its rejoinder on or before **19.1.2024**.

4. The Petition shall be listed along with Petition No. 218/MP/2022 for hearing on **10.4.2024**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

